

CHANDIPORE PROOF STATION

*1812. **Shri Sarangadhar Das:** Will the Minister of Defence be pleased to state:

(a) the area of land under cultivation, surplus to requirements, attached to the Proof Station at Chandipore, District Balasore, Orissa;

(b) the acreage that is leased out for paddy cultivation and the period of lease; and

(c) the annual rent of these lands?

The Deputy Minister of Defence (**Sardar Majithia**): (a) 1221.39 acres of military lands at Chandipore have been leased out for cultivation. These lands are not surplus to requirements.

(b) 1221.39 acres have been leased out for a period of one year from the 1st April 1953.

(c) Rs. 24,055-13-0.

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*1829. **Shri Sarangadhar Das:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the actual cultivators, who are sub-tenants of the lessees, of the land attached to the Proof Station at Chandipore, Orissa, have applied for direct lease of small parcels from Government and are willing to pay the annual rent in advance;

(b) whether Government have come to a decision in the matter; and

(c) if not, the likely date when a decision will be reached?

The Deputy Minister of Defence (**Sardar Majithia**): (a) Yes.

(b) Yes. It has been decided to lease the lands to actual tillers.

(c) Does not arise.

Shri T. N. Singh: Is it a fact that the lessees have to pay a higher rate of rent than what actually was

paid by the cultivators when they were paying rent to the under-proprietors or zamindars?

Sardar Majithia: I cannot say definitely about that, but as the lands are leased in consultation with the local Collector, I should be surprised if the rents are higher.

REQUISITIONING OF LAND IN ORISSA

*1813. **Dr. Natabar Pandey:** (a) Will the Minister of Defence be pleased to state how many acres of land were acquired by Government under the Defence of India Act during war time for the construction of an aerodrome at Jharsuguda in Orissa?

(b) Is it a fact that all the land is not being used at present?

(c) If so, do Government propose to return the land to the respective owners?

The Deputy Minister of Defence (**Sardar Majithia**): (a) 1717.32 acres.

(b) The entire area was transferred by the Ministry of Defence to the Ministry of Communications and the State Government in 1947 and this Ministry has no knowledge as to whether all the lands are being used at present or not.

(c) In view of (b) above, this does not arise.

Sri Gadgil: May I know whether it is not the policy of the Government to de-requisition land not required?

Sardar Majithia: It is the policy of the Government, but in this case, it had already been given to the Ministry of Communications and, therefore, any further questions on this may be put to that Ministry.

GRANTS FOR TECHNOLOGICAL EDUCATION

*1815. **Shri K. C. Sodhia:** Will the Minister of Education be pleased to state:

(a) what grants, if any, have been given for (i) printing technology (ii)